

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:52  
ANSWERED ON:24.11.2014  
PRIVATE CLEANLINESS AGENCIES  
Chaudhary Shri C.R.;Choudhary Shri Ram Tahal

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has engaged private agencies for sanitation work in big cities and offices of the Union Government;
- (b) if so, whether the workers and Safai Karamcharies engaged in the said works are getting due wages and other facilities;
- (c) if not, the number of complaints received in this regard during the last three years and the current year along with the names of the agencies found guilty;
- (d) the action taken against the said agencies during the said period; and
- (e) the outcome of the action taken in this regard?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): Public health and sanitation falls under the purview of State Sphere. Some of the Urban Local Bodies are engaging private contractor/ private sector in some of the activities of collection, segregation, street sweeping, transportation and treatment of waste. However, no data is kept at the Central level regarding engagement of agencies for sanitation work.
- (b): Under the provisions of the Minimum Wages Act, 1948, both the Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employment under their respective jurisdictions.
- (c) to (e): No Centralized data is kept.